

**REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW**

**IN THE MATTER OF:-**

**ORIGINAL APPLICATION NO. 65/2020**

**SUSHIL RAGHAV**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

**INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page No.</b>
<b>1.</b>	<b>REPORT OF OVERSIGHT COMMITTEE</b>	<b>1-8</b>
<b>2.</b>	<b>Annexure - I</b>	<b>9-11</b>
<b>3.</b>	<b>Annexure – II</b>	<b>12-33</b>
<b>4.</b>	<b>Annexure - III</b>	<b>34-35</b>

**REPORT OF THE OVERSIGHT COMMITTEE, NGT REGARDING O.A 65/2020 IN RE: SUSHIL  
RAGHAV VS. STATE OF UTTAR PRADESH**

**I. Background**

In O.A 65/2020, grievance was made that water bodies are being diverted in Ghaziabad District for industrial purposes in violation of law. The applicant has referred to the order passed by this Tribunal on 03.12.2014 in O.A. No. 177/2013 and further order dated 22.04.2019 in Execution Application No. 09/2016. The applicant has also relied upon an order of the Hon'ble Supreme Court dated 25.11.2019 in Jitendra Singh v. Ministry of Environment & Ors and order of this Tribunal dated 20.07.2018 in O.A. No. 325/2015. An action taken report was sought from the joint Committee comprising District Magistrate, Ghaziabad and State PCB in this matter by the Hon'ble Tribunal. The District Magistrate, Ghaziabad filed its report dated 28.10.2020 to the effect that large number of water bodies were encroached. Percentage of encroached water bodies was around 72.90% (183 water bodies). Action has been initiated under Section 67 of the U.P Revenue Code, 2006. Only 49 out of 261 water bodies are free from encroachment in Ghaziabad District.

**II. Orders passed by Hon'ble National Green Tribunal**

In view of the dismal picture of water bodies, the Tribunal stated that *"action taken by the State PCB is neither adequate nor in right direction. It appears that the concerned officers are not conversant with the law of the land which is resulting in serious damage to the environment. Water bodies are the life line of the environment for ground water recharge, storage of water for different purposes, for micro climate, aesthetics.*

The matter was dealt generally inter-alia vide order dated 01.06.2020 in O.A. No.325/2015 by this Tribunal wherein after referring to the law laid down by the Hon'ble Supreme Court and the significance of the water bodies for the environment, the Tribunal disposed off the application with certain directions. It directed the District Magistrates in all the States to take prompt action for protection of water bodies. Such action was to be coordinated by the Chief Secretaries of the States and a consolidated report furnished to the CPCB. The Tribunal noted that only some States gave their action taken reports while others had sought time due to Covid-19 situation. Having regard to

the fact situation noted above, Hon'ble NGT extended the time for the States to complete action in terms of order dated 25.02.2020 till 31.07.2020. Still, no report was filed by Uttar Pradesh and some other states as well. Thus, in view of non-compliance and considering the gravity of the situation Hon'ble Tribunal directed the *Chief Secretary, UP to hold a meeting with all District Magistrates by video conferencing within one month from order dated 29.10.2020 to address the issue and to prepare a uniform action plan applicable throughout State of UP for identification and protection of water bodies. Further action taken report as on 28.02.2021 be filed by the Chief Secretary, U.P. before the next hearing date.*

### **III. MONITORING BY THE OVERSIGHT COMMITTEE**

**Vide meeting dated 18.12.2020, the Oversight Committee reviewed the compliance status** and sought clarity on the regulation of groundwater in the State. The minutes of meeting are presented below:

1. At the outset, the oversight committee wanted to know whether after the notification of State Ground Water Act, the groundwater extraction permission and extension would be given by CGWA or SGWA. Principal secretary, Water Resources mentioned that SGWA has started providing NOC since November,2020. Further, he informed that there is no provision of transferring the pending applications from CGWA to SGWA. Any unit desirous of seeking groundwater extraction permission or renewal permission will have to apply afresh to SGWA through their portal which is operational. District Ground Water Management Councils of all districts have accordingly been intimated to start giving permissions. State Director, CGWA mentioned that they have closed their portal from 31.10.2020 and displaying the online address of UP state portal on their website for obtaining further permission. It was directed that SGWA should notify the users through public notification about the above change in the abstraction permission process. The Oversight committee reiterated that the concern of Hon'ble NGT has been for sustainable management of groundwater and for prevention of depletion and unauthorized use of groundwater. While granting permission regard must be given to water availability and safe level upto which withdrawal can be allowed, especially for commercial purposes based on the available and assessed data. The Committee reiterated that Hon'ble NGT had

directed that there should not be any general permission particularly to commercial entities without Environmental Impact Assessment studies covering carrying capacity aspect by some technical expert. The permission in case of over-exploited and critical blocks should be as per water management plans based on mapping of individual unit. Moreover, it has to be for the specified quantity of water to be periodically reviewed. The review should be based on the readings of the digital flow metres which cannot be accessed by the proponent. These digital flow metres should be calibrated annually by the regulator at proponent's cost. There should be a provision for annual audit by independent and expert evaluator whose report should be uploaded on the website.

2. The Oversight committee while reviewing the Ground Water Regulation mechanism of the State appreciated that the State Act and the Rules had taken care of a large number of concerns mentioned above. The Committee suggested that the State Ground Water Department may study the Hon'ble NGT order dated 20.07.2020 in OA 176/ 2015 and CGWA guidelines dated 24.09.2020. Further, the Committee suggested that the State Government may explore the possibility of incorporating some of the features mentioned in CGWA guidelines like water management plan, annual water audit, impact assessment report, socio- economic impact assessment report, capping of 2 years in providing renewal of NOC in OCS blocks and annual calibration of digital flow meters.
3. The Committee also felt that the enforcement function has not been clearly spelt out and left to the District level Council. This may lead to a situation where different departmental functionaries are enforcing this function in different districts. It was suggested that for the sake of uniformity in all districts, notification for nomination of Departmental enforcement officers be issued at State level. However, the above proposal is purely suggestive and it is up to the State Govt. to take a decision in this case as it deems fit.

**Another meeting in this matter was held on 10.03.2021** wherein the compliance of Hon'ble NGT directions was assessed. The minutes of meeting are presented below:

1. **Encroachment of water bodies in Ghaziabad:** It was informed by ADM(E), Ghaziabad that out of total 212 ponds, in 77 encroachments have been removed while it still

persists at 135 ponds. In these 135 encroached ponds, 63 are in rural areas and the encroachment is almost impossible to be removed as it is old encroachment in inhabited area while 72 are in urban areas for which efforts are being made by Nagar Nigam, Ghaziabad. The Committee directed ADM(E), Ghaziabad and RO, Ghaziabad, UPPCB to submit a detailed account of the same within two days from today.

2. **Restoration of water bodies in Ghaziabad:** ADM(E) informed that as MNREGA is not operational in the area and Finance Commission funds have been earmarked, lot of difficulty is arising in ensuring the restoration work. Till date, no such work has been done in rural areas. In urban areas, Nagar Nigam has identified 146 ponds to be restored out of which work is under process at 36 ponds. The Committee directed ADM(E) to submit a list of efforts being taken by Nagar Nigam in pond restoration. Moreover, Shri P. K Tripathi, CGWA suggested that ponds be geo tagged and a complete list of the same be sent to CGWA by the State. This would help them in identifying where extra structures are needed and where there is no requirement.
3. **Meeting held by Chief Secretary:** A meeting was held under the chairmanship of Chief Secretary, UP on 18.11.2020 concerning O.A 65/2020. The minutes of meeting as provided by Shri Vivek Rai, Chief Environmental Officer are attached as **Annexure I**.
4. **Action plan for water bodies restoration:** Vide order dated 29.10.2020 Hon'ble NGT directed had Chief Secretary, UP to held meeting with DMs concerning water bodies encroachments, restoration and to prepare a uniform action plan applicable throughout State of UP for identification and protection of water bodies. Shri V. K Upadhyay, Director, SGWB informed that currently he has no information about any action plan or any further step taken at Chief Secretary level in this regard.  
Further, Hon'ble NGT vide order dated 1.6.2020 in O.A 325/2015 had directed that *an action taken in this regard may be compiled at State level and reports furnished to the Chief Secretaries of the States by the concerned District Magistrates. Consolidated report of the State may thereafter be forwarded to the CPCB preferably by 31.08.2020 and CPCB.* No such consolidated reports from all the concerned departments viz. Department of Irrigation, Urban Development, Panchayati Raj, Minor Irrigation etc. is under the notice of this Committee. The Committee directed

Shri V. K Upadhyay, Director, SGWB to personally communicate the issues in this case to Chief Secretary, UP either in person or through email. Shri V. K Upadhyay, Director, SGWB has assured the Committee that he will coordinate and schedule a meeting at Chief Secretary level before the next hearing date in this case i.e. 17.3.2021 and submit the related information.

#### **IV. INFORMATION SUBMITTED BY THE CONCERNED DEPARTMENTS**

A) **NAGAR NIGAM, GHAZIABAD:** As per the report submitted by Nagar Nigam, Ghaziabad on 10.3.2021 several efforts are being made by the department regarding water body restoration and rejuvenation in the area. Some of the major works include:

- Jan Chaupal – Forum for discussion on water conservation
- Clean-Up – Removal of non-biodegradable waste (Ex: Plastic, Rubber, Cloth etc.) and recycled as appropriate; Organic waste is segregated, processed as manure.
- Rejuvenation – Cleaning, De-Silting; Earth Excavation & Bundh formation of Pond
- Filtration & Water Quality management – Multilayer Filtration Pits, Bio-Remediation etc.
- Rain Water Harvesting - Kunds & Ponds to tap rain water.
- Afforestation – More Plantation and Nursery creation.
- Environment Awareness –Painting, Waste-To-Art
- Consultancy- Guidance on water conservation

Furthermore, pond restoration is taking place in Ghaziabad. Small kunds are being made to tap rainwater. 46 ponds have been identified to be restored in the city and in Phase I, work on 10 ponds in under process. The summary of work along with the photographs is attached as **Annexure II**.

B) **UPPCB AND STATE GROUND WATER AUTHORITY:** A copy of minutes of meeting held under the chairmanship of Chief Secretary, UP in which District Magistrates of

all 75 districts participated were provided to the Committee. The main directions given in the meeting were as following:

1. All lakes, ponds and water bodies to be marked as per the revenue records and mapping of encroachments on them be done.
2. An action plan be made for removal of encroachments through brief eviction procedure and a campaign regarding such removal be initiated. Status update about the removal of encroachments be uploaded on the website of Revenue Board (bor.up.nic) by 28.11.2020.
3. After removing the encroachments on/around water bodies, rejuvenation/restoration be done as per the UPPCB guidelines by 28.11.2020.  
**(Details in Annexure I & III)**

#### **V. RECOMMENDATIONS OF THE OVERSIGHT COMMITTEE**

1. The Committee observed that efforts have been made for pond restoration by Nagar Nigam, Ghaziabad but the progress is considerably slow. It is recommended that a complete action plan with timelines be submitted to Hon'ble NGT within a month.
2. As far as encroachments around water bodies is concerned in Ghaziabad, still encroachment persist in 135 ponds wherein 63 are in rural areas and 72 are in urban areas. It was informed in the meeting held by Oversight Committee on 10.3.2021 that it is not possible to remove encroachments in rural areas. The Committee suggests DM, Ghaziabad to submit an explanation regarding non-removal of encroachments in rural areas and action taken for removing encroachments in urban areas alongwith the complete list of all encroached ponds within a month.
3. Vide meeting dated 18.11.2020, a meeting was conducted at CS level in Uttar Pradesh wherein all the District Magistrates were given directions for removing encroachments and taking steps for restoration by 28.11.2020. This timeline seems not be complied with as still encroachments persist in all the districts. No meaningful compliance has been done by District Magistrates. It is recommended that all the District Magistrates submit an action taken report to the State Government and then a consolidated report be submitted to Hon'ble NGT within two months. In case of delay, heavy penalty to be imposed on the defaulting districts.

4. Vide order dated 29.10.2020, Hon'ble NGT had directed that an action taken report as on 28.02.2021 be filed by the Chief Secretary, U.P. before the next date of hearing i.e. 17.03.2021. Till date, information regarding filing of any such report is not under the notice of this Committee. Therefore, it is recommended that an action taken report be filed by the Chief Secretary at the earliest.
5. The Oversight committee while reviewing the Ground Water Regulation mechanism of the State appreciated that the State Act and the Rules had taken care of a large number of concerns. However, it is suggested that the State Ground Water Department may study the Hon'ble NGT order dated 20.07.2020 in OA 176/ 2015 and CGWA guidelines dated 24.09.2020. Further, the Committee suggests that the State Government may explore the possibility of incorporating some of the features mentioned in CGWA guidelines like water management plan, annual water audit, impact assessment report, socio- economic impact assessment report, capping of 2 years in providing renewal of NOC in OCS blocks and annual calibration of digital flow meters.
6. Development of Bio Diversity Parks in the vicinity of rivers lead to continuous recharge of aquifers and maintenance of E Flow of the rivers. It has been put to notice that project of Biodiversity parks was submitted to NMCG but could not get approved due to shortage of funds. The Committee recommends re-formulation of project after in-depth analysis of such projects in other states viz. Wetland park in Delhi and taking technical advice from experts.
7. The Committee reiterates the direction of Hon'ble NGT vide order dated 14.07.2020 in O.A.985/2019 which states that CPCB has to issue strict directions to ensure that no authority allows discharge of polluted sewage or polluted effluents directly into a water channel or stream even during the monsoon season.
8. Success story of river Tamsa in Ayodhya should be circulated among all the District Magistrates and they should be asked to identify and take up similar activities, with the involvement of local public, that may help in improvising the water bodies/rivers/ groundwater or environment in any manner that too with the minimum financial burden.

9. The concept of floating islands can be replicated in several water bodies of the State. Moreover, floating barriers can also be used to capture trash in water bodies. In the year 2015, Alpha MERS developed an indigenous design of floating trash barrier for controlling hyacinth and trash from flowing in water. The barrier made of steel and aluminium with a high tensile strength claims to have an ability to survive in both polluted water bodies and change in water levels. For the first time in November 2017 these barriers were deployed in Cooum river in Chennai. Currently, the barriers have been deployed at eight locations in Cooum river (NDTV,2018)
10. Use of bio-plastics/bio-degradables in every sector viz. domestic and industrial sectors is a viable solution to prevent rivers and water bodies from choking and warding off adverse implications on biodiversity. The State government may develop plans for switching to bio-plastics/bio-degradables at macro level within six months.
11. Restoration of ponds, lakes require involvement from all stakeholders especially local people. Community participation must be encouraged and campaigns be started in areas to restore, conserve water bodies. Ansupa Lake in Odisha has been restored by sincere efforts of Self Help Groups in the area.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

12-03-2021

12-03-2021

**X** Anup Chandra Pandey

Dr Anup Chandra Pandey  
Member, Oversight Committee  
Signed by: ANUP CHANDRA PANDEY

**X** SVS Rathore

Justice SVS Rathore  
Chairman, Oversight Committee  
Signed by: SURENDRA VIKRAM SINGH RATHORE

March, 12, 2021

Annexures: As above

Please visit our website: [oscngt.upsdc.gov.in](http://oscngt.upsdc.gov.in) for more information.

मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या 65/2020 सुशील राघव बनाम उ0प्र0 राज्य व अन्य में दिनांक 29.10.2020 को पारित आदेश के अनुपालन में दिनांक 18.11.2020 को मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आयोजित वीडियो कॉन्फ्रेंस का कार्यवृत्त।

उक्त वीडियो कॉन्फ्रेंस दिनांक 18.11.2020 में अपर मुख्य सचिव, गृह, पुलिस महानिदेशक, प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन, सचिव, राजस्व परिषद एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के द्वारा प्रतिभाग किया गया तथा वीडियो कॉन्फ्रेंस में समस्त 75 जनपदों के जिलाधिकारी भी उपस्थित थे।

2- मा0 अधिकरण द्वारा ओ0ए0 सं0 65/2020, सुशील राघव बनाम उ0प्र0 राज्य व अन्य में दिनांक 29.10.2020 को आदेश पारित किया गया है कि मुख्य सचिव स्तर से आदेश की तिथि से 01 माह के अन्दर समस्त जिलाधिकारियों को वीडियो कांफ्रेंसिंग के माध्यम से समस्त वाटर बॉडीज को चिन्हित करने व प्रोटेक्शन हेतु यूनीफॉर्म एक्शन प्लान तैयार करने के निर्देश दिये जायें। मा0 एन0जी0टी0 द्वारा प्रश्नगत वाद में सुनवाई की अग्रिम तिथि 17.03.2021 नियत की गयी है। प्रश्नगत आदेश में मा0 एन0जी0टी0 द्वारा मुख्य रूप से झीलों, तालाबों एवं वाटर बाडीज़ पर हुये अतिक्रमण के दृष्टिगत उन्हें चिन्हित कर उनके अतिक्रमण को एक कार्ययोजना बनाकर हटाते हुये उनके पुनर्जीवन किये जाने के निर्देश दिये गये हैं।

3- उक्त के अतिरिक्त मा0 अधिकरण द्वारा ओ0ए0 सं0 325/2015, लेफ्टिनेंट कर्नल सर्वदमन सिंह ओवेरॉय बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 25.02.2020 एवं 01.06.2020 को पारित आदेश के अनुपालन हेतु पर्यावरण, वन एवं जलवायु परिवर्तन, उ0प्र0 शासन द्वारा दिनांक 16.07.2020 को समस्त जिलाधिकारियों को निर्देश दिये गये हैं कि तालाबों, झीलों एवं वेटलैण्ड्स के पुनर्जीवन हेतु कार्ययोजनायें तैयार करते हुए दिनांक 31.08.2020 तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु उपलब्ध कराये जायें। पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इस संबंध में एक प्रशिक्षण कार्यक्रम आयोजित कर वेटलैण्ड के पुनर्जीवन एवं चिन्हिकरण हेतु संबंधित विभागों के जिला स्तरीय अधिकारियों को दिनांक 23.07.2020 को प्रशिक्षित भी किया गया तथा एक गाईडलाईन भी निर्गत कर प्रसारित की गई है। अग्रेत्तर मा0 अधिकरण द्वारा समयान्तर्गत 31.08.2020 तक वेटलैण्ड पुनर्जीवन हेतु कार्ययोजनायें प्रस्तुत नहीं करने की दशा में राज्य सरकार पर रू0 01 लाख प्रतिमाह अर्थदण्ड लगाये जाने के भी आदेश दिये गये हैं।

4- सचिव, राजस्व परिषद द्वारा अवगत कराया गया कि प्रश्नगत कब्जों को संक्षिप्त बेदखली की प्रक्रियानुसार हटाया जा सकता है तथा समस्त जिलाधिकारियों द्वारा तालाबों/झीलों से अवैध कब्जे हटाने की स्थिति की सूचना राजस्व परिषद की वेबसाइट bor.up.nic.in के मुख्य पृष्ठ (main page) पर उपलब्ध 'विभागीय

महत्वपूर्ण लिंक में 'राजस्व अभिलेखों में दर्ज तालाबों, झीलों एवं वाटर बाडीज से अतिक्रमण हटाये जाने के सम्बन्ध में सूचना' पर विलम्बतम 28.11.2020 तक अनिवार्य रूप से अपलोड की जाय।

अन्त में समस्त जिलाधिकारियों को मा० एन०जी०टी० के उक्त आदेशों के अनुपालन हेतु निम्नवत् समयबद्ध कार्यवाही किये जाने के निर्देश दिये गये :-

1- समस्त झीलों, तालाबों एवं वाटर बाडीज को राजस्व अभिलेखों के आधार पर चिन्हित करते हुये उनमें हुये अतिक्रमण आदि की मैपिंग प्राथमिकता के आधार पर कर ली जाय।

2- चिन्हित अतिक्रमणों को संक्षिप्त बेदखली की प्रक्रियानुसार हटाये जाने हेतु एक्शन प्लान बनाकर अतिक्रमण हटाये जाने हेतु अभियान चलाया जाय तथा अतिक्रमण हटाये जाने की स्थिति की सूचना राजस्व परिषद की वेबसाइट bor.up.nic.in के मुख्य पृष्ठ (main page) पर उपलब्ध 'विभागीय महत्वपूर्ण लिंक' में 'राजस्व अभिलेखों में दर्ज तालाबों, झीलों एवं वाटर बाडीज से अतिक्रमण हटाये जाने के सम्बन्ध में सूचना' पर विलम्बतम 28.11.2020 तक अनिवार्य रूप से अपलोड की जाय।

3- वाटर बाडीज के कब्जों को हटाकर उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी मार्गदर्शिका की सहायता से उनके पुनर्जीवन हेतु कार्ययोजनायें बनाकर विलम्बतम् दिनांक-28.11.2020 तक पर्यावरण विभाग (ईमेल-soenvups@rediffmail.com) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड (ईमेल-ms@uppcb.com) को प्रेषित की जाय।

अन्त में वीडियो कान्फ्रेंस बैठक धन्यवाद के साथ समाप्त हुई।

Digitally signed by  
राजेन्द्र कुमार तिवारी  
Date: Tue Nov 24 16:42:27 IST  
2020  
Reason: Approved

(राजेन्द्र कुमार तिवारी)  
मुख्य सचिव।

उत्तर प्रदेश शासन  
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7  
संख्या-N.G.T.-600/81-7-2020-02(रिट)/2017  
लखनऊ : दिनांक : 27 नवम्बर, 2020

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- अपर मुख्य सचिव/प्रमुख सचिव/सचिव, गृह, नगर विकास, अवस्थापना एवं

- 3 -

औद्योगिक विकास, सिंचाई एवं जल संसाधन, कृषि, पंचायती राज, ग्राम्य विकास, राजस्व विभाग, उ०प्र० शासन।

- 2- आयुक्त एवं सचिव, राजस्व परिषद्, उ०प्र० लखनऊ।
- 3- पुलिस महानिदेशक, उ०प्र०, लखनऊ।
- 4- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ०प्र०, लखनऊ।
- 5- समस्त मण्डलायुक्त/जिलाधिकारी, उ०प्र०।
- 6- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 7- समस्त प्रभागीय वनाधिकारी/सदस्य संयोजक, जिला पर्यावरण समिति, उ०प्र०।
- 8- गार्ड फाइल।

आज्ञा से,

  
(सुधीर गर्ग)  
प्रमुख सचिव।

# Water Conservation

- To address environmental issues & depleting water table, **GMC** is working extensively on water conservation.
- Our staff is working on water management by transformation and rejuvenation of water bodies and rainwater harvesting in multiple villages of our district.
- We are collectively working with multiple NGOs and Corporate entities to effectively utilize their knowledge and skills as our execution partner to address multiple environmental issues.
- Regular sessions for people to follow the 3 Rs”
- Reduce Reuse Recycle to protect environment.



# Identified Key Issues

- ❑ Encroachment on Ponds
- ❑ Direct Garbage dumping
- ❑ Water hyacinth and aquatic weeds in Ponds
- ❑ Obstruction in water channels due to dumping
- ❑ Lack of awareness in communities towards water conservation
- ❑ Absence of Garbage bins for waste collection.



# What We Do

- **Jan Chaupal** – Forum for discussion on water conservation
- **Clean-Up** – Removal of non-biodegradable waste (Ex: Plastic, Rubber, Cloth etc.) and recycled as appropriate; Organic waste is segregated, processed as manure.
- **Rejuvenation** – Cleaning, De-Silting; Earth Excavation & Bundh formation of Pond
- **Filtration & Water Quality management** – Multilayer Filtration Pits, Bio-Remediation etc.
- **Rain Water Harvesting** - Kunds & Ponds to tap rain water.
- **Afforestation** – More Plantation and Nursery creation.
- **Environment Awareness** – Painting, Waste-To-Art
- **Consultancy** – Guidance on Water Conservation & Environmental Issues from NGOs and Experts.



# Jan Chaupal



# Working Model

## Pond Rejuvenation:

1. Waste removal- Garbage & Hyacinth removal
  2. De-Silting and Earth Excavation
  3. Bundh formation
  4. Intercepting chambers for water filtration
  5. Landscaping- Fencing, Plantation and maintenance
- Small Kunds being created to tap rainwater
  - 46 ponds identified so far for restoration.
  - Phase 1: 10 ponds are being rejuvenated.



# Morta - Mandir Pond

Before



Now



# Nayphal Pond



# Sadarpur Tank



# Biayana Pond



# Raispur Chota Pond



# Raispur Khet Pond



# Raispur Mandir Pond



# Morta Highway Pond



# Sadarpur Bada Pond



# Raispur - Water Tank

पहले



अब



# Raispur - Mandir



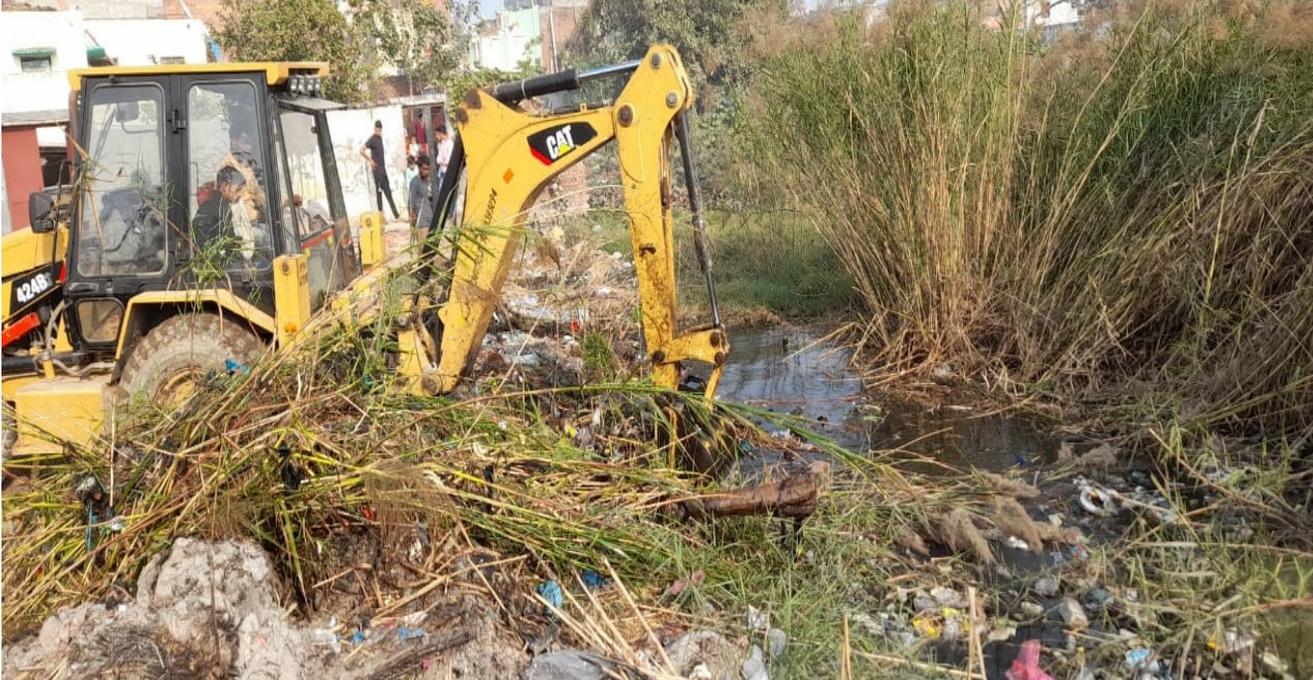
# Bamheta



# Nayphal Pond



# Sikrod



# Summary Report (1-19)

Pond Name	Status
Morta - Mandir	Ongoing
Morta - Shamshaan	Ongoing
Morta - Highway	Ongoing
Raispur - WaterTank	Ongoing
Raispur - Durga Mandir	Ongoing
Raispur - Barren Land	Completed
Raispur - KumarGhara	Completed
Raispur - Farmland	Completed
Sikrod	Ongoing
Sadarpur - Water Tank	Ongoing
Sadarpur - Bada Talaab	Ongoing
Sadarpur - Drain	Ongoing
Sadarpur: Chota Talaab	Yet To Start
Bamheta	Ongoing
Makkanpur	Ongoing
Nayphal, WaveCity	Ongoing
Biyana, WaveCity	Completed
Mehrauli - Main Road	Yet To Start
Mehrauli - Village	Yet To Start



# Summary Report (20-46)

Dundahera - Highway	Yet To Start
Dundahera - Village	Yet To Start
Duhai - Village	Yet To Start
Duhai - RailwayLine	Completed
Duhai - Highway	Yet To Start
Sadiqpur	Yet To Start
NoorNagar	Yet To Start
Doondahera	Yet To Start
Maiuddipur/ Mainapur	Yet To Start
Rasulpur-1	Yet To Start
Rasulpur-2	Yet To Start
Rasulpur-3	Yet To Start
Rasulpur-4	Yet To Start
Guldhar	Yet To Start
Harsao	Yet To Start
Bayana-2	Yet To Start
Arthla-1	Yet To Start
Arthla-2	Yet To Start
Arthla-3	Yet To Start
Nasharpur	Yet To Start
Brahampur	Yet To Start
Prahladhari	Yet To Start
Sikandarpur	Yet To Start
Sihani	Yet To Start
Kadkad model	Yet To Start
Raispur Crossing Pond	Yet To Start
Raispur Colony	Yet To Start

# Media Update

## बहुरंगे रामाकुंड तालाब के दिन, सफाई शुरू

दैनिक जागरण में समाचार प्रकाशित होने के बाद नगर आयुक्त ने शुरू कराई तालाब की सफाई

### जागरण प्रभाव

जागरण साक्षात्कार, गाजियाबाद: दैनिक जागरण द्वारा आठों तालाब बचाव अभियान के तहत रामाकुंड तालाब की बढहाली के कारण मिट्टी के बर्तन बनाने वाली का रोजगार छिन्नने के समाचार का बड़ा असर हुआ है। नगर आयुक्त महेंद्र सिंह तंवर के निर्देश पर रविवार को पांच साल बाद नगर निगम की टीम तालाब की सफाई करने के लिए पहुंची। इस बार तालाब की सफाई भी सतह तक की जा रही है, जबकि पहले ऊपरी तौर पर ही सफाई की गई थी। ऐसे में लोगों को उम्मीद है कि वर्षों से बढहाल रहे रामाकुंड तालाब के दिन अब बहुरंगे स्थानीय निवासियों ने तालाब की बढहाली का मूख प्रमुखता से उठाने पर दैनिक जागरण का आभार प्रकट किया है।



नगर निगम द्वारा रईसपुर में शुरू की गई तालाब की सफाई © टी. बाबील



पांच साल पहले तालाब के सुदरीकरण के लिए नगर निगम की टीम आई थी, उस वक्त आठों तालाब की ऊपरी तौर पर सफाई की गई थी, अब सतह से सफाई की जा रही है।  
- नरेंद्र शर्मा



रामाकुंड तालाब का सुदरीकरण शुरू हो गया है, हमें बहुत खुशी है। यह दैनिक जागरण द्वारा प्रमुखता से समाचार प्रकाशित करने के कारण संभव हो सका है।  
- महेंद्र सिंह तंवर, नगर आयुक्त



तालाबों का सुदरीकरण होना चाहिए। तालाब का सुदरीकरण होने पर मिट्टी के बर्तन बनाने वाली को चिकनी मिट्टी के हिस परेशानी का सामना नहीं करना पड़ेगा।  
- वीर सिंह चौधरी

तालाबों का सुदरीकरण कराया जा रहा है। छिन तालाबों का नाम अभी तैयार की गई सूची में नहीं है और समाचार पत्र के जरिये तालाब की बढहाली की जानकारी मिलेगी। उन तालाबों का भी सुदरीकरण कराया जाएगा। रामाकुंड तालाब की सफाई शुरू करा दी गई है।  
- महेंद्र सिंह तंवर, नगर आयुक्त

मिट्टी के बर्तन बनाने वाली को चिकनी मिट्टी नहीं मिल पा रही है, जिस कारण उनका रोजगार छिन रहा है।  
तालाबों की जमीन पर ही जोंडीए, द्राव पानी की टंकी बना दी गई है। तालाब की बढहाली के कारण

निर रहा है। 20 साल पहले 50 फीट नीचे ही पानी मिल जाता था अब भूजल का स्तर 180 फीट नीचे तक पहुंच गया है। गांव में अगर सभी तालाबों की सफाई करा दी जाए तो न केवल तालाब बल्कि भूजल के स्तर में भी सुधार होगा। तालाब की सतह तक सफाई होगी तो वटर रिचार्ज भी जल्दी होगा। 10 दिसंबर को प्रकाशित किया था समाचार: दैनिक जागरण ने 10 दिसंबर को बढहाल तालाब, छिन रहा रोजगार शौकत से समाचार प्रकाशित किया था, जिसमें बताया गया था कि तालाब

## GMC starts reviving dead ponds, 10 of them over the next 6 months

Sharmila Bhowmick | @timesgroup.com

**Ghaziabad:** The Ghaziabad Municipal Corporation (GMC) on Tuesday embarked on a rejuvenation programme of the city's dead ponds. In the first phase, 10 ponds will be revived in the district in a span of six months, officials said. The civic body has engaged CSR funds and roped in a Greater Noida-based expert for the job.

According to the administration records, Ghaziabad originally had over 1,121 water bodies but lost most of them to encroachments and speedy urbanisation. At present, the district has around 149 ponds that can be revived and of these around 46 are under GMC's jurisdiction.

Ghaziabad municipal commissioner Mahendra Tanwar said, "We have started our work on the restoration of the ponds. There are 46 ponds in our jurisdiction



The GMC has 46 ponds under its jurisdiction

and we are starting with the restoration of 10 water bodies in the first phase. Of the 10 ponds, three are located in Sadarpur, four in Dohai, two in Morta and one each in Raeespur, Sadiqpur and Bambeta."

Greater Noida-based pond restoration expert Ramveer Tanwar has been awarded the job to clean up 10 ponds, located at Bambeta, Sadarpur, Dohai, Morta, Raeespur and Sadiqpur. On Tuesday, a team of 15 people was engaged to excavate silt from a 30ft deep pond in Morta village and two ponds at Bambeta and Sadarpur will also be cleaned simultaneously later this week.

"We have got special support for the safety of our workers. The pond in Morta is deep and because the surface is covered with garbage and has

vegetation overgrowth. Many a time, cattle and horses get deceived by this vegetation coverage and then get drowned. So we have also got rescuers on board to clean the pond safely," Tanwar told TOI.

Tanwar said that the restoration of each pond can take anything between Rs 10 lakh and Rs 15 lakh, and CSR contribution is making it possible to revive the ponds of Ghaziabad just as "we have done in Greater Noida." "We will revive all our ponds before the rainy season. Mostly CSR funds will be used and we intend to make a Ghaziabad Water Bodies Revival Committee for future conservation and sustainability of our ponds."

Ghaziabad has, for the last 19 years, failed to act on a Supreme Court order issued in 2001, in which the district was asked to remove encroachments and revive the water bodies. The condition of the water bodies has only deteriorated over the years.

## Work on conservation of ponds picks up pace as water table recedes in Ghaziabad

Sharmila Bhowmick | TNN | Updated: Dec 31, 2020, 12:16 IST



Recently, the ground water department started a rain water harvesting initiative at Vijay Nagar

GHAZIABAD: With groundwater level depleting by almost 12 m in the past four years, efforts are on to revive ponds across the city in an attempt to bridge the gap.

Work to clean 10 of the 46 ponds in the city, which started in the first week of December and was supposed to be over by June next year, will now be completed by March. After



मा0 एन0जी0टी0 / समयबद्ध / महत्वपूर्ण ।

फोन नं0-0522-2287063 (कार्यालय)

फोन नं0-0522-2287233 (कार्यालय)

फैक्स नं0-0522-2286471 (कार्यालय)

Website: <http://upgwd.gov.in>E-mail : [upgwd.in@gmail.com](mailto:upgwd.in@gmail.com)

प्रेषक,

निदेशक,  
भूगर्भ जल विभाग, उ0प्र0,  
नवां तल, इन्दिरा भवन,  
लखनऊ ।

सेवा में,

मा0 अध्यक्ष,  
ओवरसाइट कमेटी,  
एन0जी0टी0, उ0प्र0 ।

संख्या-1877/भू0ज0वि0/एस-26,

दिनांक : लखनऊ मार्च, 19, 2021

विषय- ओ0ए0 संख्या-65/2020 सुशील राघव बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 29-10-2020 के संबंध में ।

महोदय,

कृपया उपर्युक्त विषयक मा0 हरित प्राधिकरण, नई दिल्ली द्वारा विषयांकित वाद में पारित आदेश दिनांक 29-10-2020 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पारित आदेश दिनांक 29-10-2020 का प्रभावी अंश निम्नवत् है:-

In view of the above and having regard to the significance of the issue and failure of the authorities so far in performing their public trust obligation, we direct the Chief Secretary, U.P. to hold a meeting with all District Magistrates by video conferencing within one month from today to address the issue and to prepare a uniform action plan applicable throughout State of UP for identification of water bodies.

उक्त पारित आदेश के अनुपालन हेतु दिनांक 10-03-2021 को ओवरसाइट कमेटी की अध्यक्षता में video conferencing के माध्यम से एक बैठक आहूत की गई (बैठक के विचाराधीन बिन्दु संलग्न है)। उक्त बैठक में निर्देश दिये गये कि दिनांक 17-03-2021 के पूर्व मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में एक बैठक समस्त जिलाधिकारियों एवं संबंधित विभागों यथा नगर विकास विभाग, राजस्व विभाग, सिंचाई विभाग, लघु सिंचाई विभाग, प्रदूषण नियंत्रण बोर्ड के साथ आहूत की जाय, जिससे मा0 प्राधिकरण के उक्त आदेश दिनांक 29-10-2020 का अनुपालन सुनिश्चित किया जा सके। ओवरसाइट कमेटी द्वारा यह भी अवगत कराया गया है कि उक्त वाद में दिनांक 17-03-2021 की तिथि सुनवाई हेतु नियत है।

उक्त के संबंध में अवगत कराना है कि पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग-7, सं0-एन0जी0टी0-600/81-7-2020-02(रिट)/2017, दिनांक 27-11-2020(कार्यवृत्त की छायाप्रति संलग्न) द्वारा मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-65/2020 सुशील राघव बनाम उ0प्र0 राज्य व अन्य में दिनांक 29-10-2020 को पारित आदेश के अनुपालन में दिनांक 18-11-2020 को मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आयोजित वीडियो कॉन्फ्रेंस में मुख्य सचिव, उ0प्र0 शासन द्वारा समस्त जिलाधिकारियों को मा0 एन0जी0टी0 के उक्त आदेश के अनुपालन हेतु निर्देश दिये गये, जो निम्नवत् है:-

1-समस्त झीलों, तालाबों एवं वाटर बाडीज को राजस्व अभिलेखों के आधार पर चिन्हित करते हुए उनमें हुए अतिक्रमण आदि की मैपिंग प्राथमिकता के आधार पर कर ली जाय।

2-चिन्हित अतिक्रमणों को संक्षिप्त बेदखली की प्रक्रियानुसार हटाये जाने हेतु एक्शन प्लान बनाकर अतिक्रमण हटाये जाने हेतु अभियान चलाया जाय तथा अतिक्रमण हटाये जाने की स्थिति की सूचना राजस्व परिषद की वेबसाइट bor.up.nic.in के मुख्य पृष्ठ (main page) पर उपलब्ध 'विभागीय महत्वपूर्ण लिंक' में 'राजस्व अभिलेखों में दर्ज तालाबों, झीलों एवं वाटर बाडीज से अतिक्रमण हटाये जाने के संबंध में सूचना' पर विलम्बतम 28-11-2020 तक अनिवार्य रूप से अपलोड की जाय।

3- वाटर बाडीज के कब्जों को हटाकर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी मार्गदर्शिका की सहायता से उनके पुनर्जीवन हेतु कार्ययोजनायें बनाकर विलम्बत दिनांक 28-11-2020 तक पर्यावरण विभाग (ईमेल-soenvups@rediffmail.com) एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड (ईमेल-ms@uppcb.com) को प्रेषित की जाय।

उपरोक्त समस्त तथ्यों के दृष्टिगत पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-7, उ0प्र0 शासन से अनुरोध किया जा रहा है कि विषयांकित प्रकरण की अद्यतन सूचना इस कार्यालय को एवं आपको दिनांक 17-03-2021 के पूर्व उपलब्ध करा दी जाय, ताकि निर्धारित तिथि दिनांक 17-03-2021 को मा0 एन0जी0टी0 के समक्ष अद्यतन सूचना प्रस्तुत की जा सके।

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

**संलग्नक:-उपरोक्तानुसार।**

भवदीय,

  
(वी0के0 उपाध्याय)  
निदेशक।

संख्या- /भू0ज0वि0 /एस-26,तादिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

- 1- निजी सचिव, मुख्य सचिव, उ0प्र0 शासन।
- 2- अनु सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3, उ0प्र0 शासन।
- 3- अनु सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-7, उ0प्र0 शासन को इस अनुरोध के साथ प्रेषित है कि विषयांकित प्रकरण के संबंध में अद्यतन कार्यवाही की सूचना इस कार्यालय को एवं मा0 अध्यक्ष, ओवरसाइट कमेटी, एन0जी0टी0, उ0प्र0 को सुनवाई की तिथि दिनांक 17-03-2021 के पूर्व उपलब्ध कराने का कष्ट करें, ताकि निर्धारित तिथि दिनांक 17-03-2021 को मा0 एन0जी0टी0 के समक्ष अद्यतन सूचना प्रस्तुत की जा सके।

  
(वी0के0 उपाध्याय)  
निदेशक।